

DIVISION BENCH

ITEM NO.186

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.43/2022, IA No.16/2023 & IA No.11/2024
IN CP No.68/ALD/2022**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 25th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	RACHNA TANDON & ORS. V/S KALORY FOODS PVT. LTD. & ORS.
UNDER SECTION	241/244 & 213 OF COMPANIES ACT 2013 R/W RULES 11 OF NCLT RULES, 2016

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Shadan Farasat alongwith : *For the Petitioner in main CP & Applicant in*
Sh. Harshit Anand & : *IA No. 43/2022 & IA No. 16/2023 &*
Sh. Varun Singh, Adv. : *IA No.11/2024*

Sh. Rajnish Sinha alongwith : *For the Respondents No.1-9 in main CP &*
Ms. Monika Bharati, : *IA No.43/2022 & IA No.16/2023 &*
Sh. Dhruv Jain, Adv. : *IA No.11/2024*

ORDER

IA No.11/2024

- 1.** This application has been filed by the Applicant.
- 2.** Let the notice be issued to the non-applicant/Respondents. Ld. Counsel, representing the non-applicant/Respondents accepts notice, and therefore waives service. Ld. Counsel representing the non-applicant/Respondents seeks three weeks time to file reply thereof with advance copy to be supplied to the other side.
- 3.** The matter is adjourned for further hearing on 13th June, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

25th April, 2024

Avaneesh Kumar Singh
(Stenographer)